

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:814  
ANSWERED ON:13.07.2004  
SURVEY OF AGRICULTURAL LAND IN DELHI  
Jha Shri Raghunath

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

referring to the reply given to USQ No. 2197 dated 5.8.2003 and state:

- (a) the details of 108 cases wherein appeals have been filed by the Panchayat Department of Government of NCT of Delhi indicating the case Nos./title of the cases and present status of these cases;
- (b) whether the possession of the suit land, which has since been acquired in 30 cases and wherein no appeal has been filed, has been handed over to the concerned departments/ agencies;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor, case-wise; and
- (e) the details of 9 cases wherein no violation of DLR Act was found indicating case No./title of the case/Khasra Nos. etc.?

**Answer**

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT ( SHRI GHULAM NABI AZAD )

(a)to(e): The information is being collected and will be laid on the Table of the Sabha.